

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.291/MP/2023 along with IA No. 75/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Gadag District in the State of Karnataka granted to the Petitioner.
- Petitioner : Solarone Energy Private Limited (SEPL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

**Petition No.292/MP/2023 along with IA No.74/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Koppal District in the State of Karnataka granted to the Petitioner.
- Petitioner : Solarone Energy Private Limited (SEPL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **12.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SEPL  
Shri Geet Ahuja, Advocate, SEPL  
Ms. Molshree Bhatnagar, Advocate, SEPL  
Shri Nipun Sharma, Advocate, SEPL  
Shri Rishabh Sehgal, Advocate, SEPL  
Shri M. G. Ramachandran, Sr. Advocate, CTUIL  
Ms. Srishti Khindaria, Advocate, CTUIL  
Shri Maulik Khurana, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Alok Sharma, Advocate, CTUIL  
Ms. Shikha Ohri, Advocate, SECI

Shri Kartikeya Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL

**Record of Proceedings**

During the course of the hearing, the learned senior counsel for the Petitioner and Respondent, CTUIL made their respective submissions in the matters.

2. After hearing the learned senior counsel for the parties, the Commission directed the Petitioner to file on an affidavit within three weeks “the total land required for the Project (including the basis for arriving at such figure) vis-à-vis land acquired by the Petitioner, as on date along with the valid supporting documents such as registered title deed as a proof of ownership or lease right or land use rights.”

3. The Commission also permitted the parties to file their respective written submissions, if any, within three weeks with a copy to the other side. The Commission clarified that the interim directions issued vide Record of Proceedings for the hearing dated 22.9.2023 will continue till the final outcome of the Petitions.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**